

Rajneesh. But the Government of India, infused with religious feelings and enriched with civilized social set up, neither checked his activities nor prevented him from opening a resort to practice evil deeds in this country. Even today after his death his so called followers are running the same brothel like institution in Pune in the name of Acharya Rajneesh. They are earning crores of rupees by giving admission to the misled people aspiring for free sex the prevented and children of rich families and from foreign countries and they made it a den of debauchery. This den has posed a serious risk of the epidemic like AIDS, and if preventive measures are not taken by the Government in time and this den is not wound up, it will spread the dangerous disease which will pose a serious threat to the security of the country. I would urge the Government that it should immediately pay attention and investigate the matter thoroughly and check the sexual activities in this country.

• **(ix) Need for constructing the Sakri-Hasanpur railway line, survey for which had been made in 1975-76**

SHRI DASAI CHOWDHARY (Rosera): Mr. Chairman, Sir, Under rule 377 I would like to draw the attention of the House to an important matter.

In the year 1975-76 a survey was conducted for the construction of the proposed Sakri-Hasanpur railway line in Bihar, the report of which has not yet been received. As the rail line has not been constructed, there is great resentment and frustration among the people. This area is very backward, no transport facilities are available there. The construction of this rail line would enable the Railways to earn considerable revenue and the transport facilities would be available to the people.

Therefore, I urge the Government to construct Sakri-Hasanpur rail line.

[English]

MR. CHAIRMAN: Now, we are taking up items 1, 12 and 13. I think, the House will accept to take up all the three items together.

SHRI JASWANT SINGH: (Jodhpur): Yes, we accept. (*Interruptions*)

PROF. SAIF-UD-DIN SOZ (Baramulla): Provided we get sufficient time.. (*Interruptions*)

MR. CHAIRMAN: Please take your seat. (*Interruptions*) I will listen to you.

(*Interruptions*)

[Translation]

KUMARI MAYAWATI (Bijnor): Mr. Chairman, Sir, this will not do. On the 8th of August, the issue of atrocities was raised under Rule 193, but it remained incomplete. On 11th of August, a Parliamentary Committee was sent to Agra and I was also a Member of it. The residents of Panwari and Agola villages in Agra are still living in Dhannola village. A large number of persons have been injured and rendered homeless. First, Shri Mufti Mohammad Sayeed should state as to what action has been taken by the Government, otherwise we will not let the House proceed. What action has been taken against the culprits? The people are still not ready to go back to their villages from Dhannola. (*Interruptions*)

[English]

MR. CHAIRMAN: First, listen to the chair.

[Translation]

KUMARI MAYAWATI: It is 20 minutes past 4'O clock and the House will adjourn at 6'O clock. The hon. Home Minister is sitting silently. Thousands of people rendered homeless are camping in Agra. The hon. Home Minister should state as to what action has been taken against the culprits. The